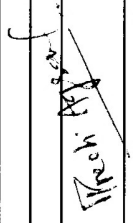


(Schedule)	
FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF PARADISE CONSUMER PRODUCTS LIMITED	
RELEVANT PARTICULARS	
1 Name of corporate debtor	Paradise Consumer Products Limited
2 Date of incorporation of corporate debtor	11-11-88
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28100MH1988PLC049613
5 Address of the registered office and principal office (if any) of corporate debtor	Lunkad Tower, Near General Post Office, Jilha Peth, Jalgaon, Maharashtra 425001
6 Insolvency commencement date in respect of corporate debtor	28-09-20
7 Estimated date of closure of insolvency resolution process	27-03-21
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mrs Preeti Vimal Agrawal IBBI/PA-001/IP-P00655/2017-2018/11144
9 Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: capreeti2003@gmail.com
10 Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirp.paradise@gmail.com
11 Last date for submission of claims	12-10-20
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Paradise Consumer Products Limited on 23/09/2020.	
The creditors of Paradise Consumer Products Limited are hereby called upon to submit their claims with proof on or before 07-10-2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
Submission of false or misleading proofs of claim shall attract penalties.	
Name and Signature of Interim Resolution Professional :	Preeti Vimal Agrawal 
Date and Place :	29-09-2020, Mumbai